

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
LAND & BUILDING DEPARTMENT,
VIKAS BHAWAN, NEW DELHI.
(WRIT CELL)



No.F.1/36/Panel/02/L&B/WC/Part-IV 7672 - 93

Dated 3-3-23

NOTICE

Sub:- Appointment of Standing Counsel in Land & Building Department for conducting cases in High Court pertaining to Land Acquisition matters.

The Land & Building Department, Govt. of NCT of Delhi proposes to appoint a Standing Counsel within the meaning of Section 2(7) of the Code of Civil Procedure, 1908 for conducting Land Acquisition cases in High Court on behalf of this Department, Land Acquisition Collectors and its public officers. It is requested that due publicity of this letter may be given by putting the same on the Notice Boards in your office(s) or in such manner as may be deemed fit so that eligible and desirous Advocates, having following qualification & experience, may apply as per the prescribed format enclosed with this Notice, either by post or through e-mail "writcell29072023@gmail.com" enclosing (self-attested) documents, showing length of experience, copies of the orders/judgments of at least 05 cases of the Land/Civil matters in which applicant appeared, enrolment certificate and any other documents which the applicants desire to enclose in support of his/her experience.

Qualification & Experience :-

- (1) For High Court Cases
- 10 years experience as practising Lawyer in High Court and having experience in Land Acquisition/Revenue & Civil matters.

The Additional Chief Secretary (L&B) reserves the right to accept or reject any application without assigning any reason thereof. The fact that a person had applied for appointment as Standing Counsel will in no way bind this Department to consider his/her date for selection.

The desirous and eligible Advocates may send their applications in the prescribed format, complete in all respects along with documents to reach the undersigned within 21 days from the issuance of this notice. The fee for conducting the cases before the Hon'ble High Court will be paid as per Office Memorandum dated 3.12.2015, issued by the Department of Law, Justice & Legislative Affairs, GNCTD and SOP framed by Land & Building Department.

Judl. Br.

(AJAY KUMAR GAMBHIR)
DEPUTY SECRETARY (LEGAL)

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE(H.Q.): DELHI

No. 20277...Adv./Gaz./2023

Dated, Delhi the 14 MAR 2023

Copy forwarded along with its enclosure for information and necessary action to:-

- 1) The Officer In-charge, Website Committee, English/Hindi, Tis Hazari Court, Delhi with the request to upload the same on the website.
- 2) R&I Branch, Central District, Tis Hazari Courts, Delhi with the request to display the same on the Notice Board and conspicuous part of the court complex.

Encl: As above

(Kaveri Baweja)
Officer-In-Charge (Judl.)
For Principal District & Sessions Judges (HQs)
Delhi


No.F.1/36/Panel/02/L&B/WC/Part-III/1767293

Dated: 8-3-21

Copy to:-

1. The Registrar (General)
Supreme Court of India,
Tilak Marg, New Delhi.
2. The Registrar (General)
High Court of Delhi
Sher Shah Marg, New Delhi.
- ✓ 3. The District & Sessions Judge,
Central District Tis Hazari Court, Delhi.
4. The District & Sessions Judge
West District Tis Hazari Court, Delhi.
5. The District & Sessions Judge
North District
Tis Hazari Court, Delhi
6. The District & Sessions Judge,
Rohini Court, Delhi.
7. The District & Sessions Judge
Dwarka Court, New Delhi.
8. The District & Sessions Judge
South Delhi District,
Saket, New Delhi.
9. The District & Sessions Judge
New Delhi District, Patiala House,
New Delhi.
10. The District & Sessions Judge,
East District,
Karkardooma, Delhi.
11. The District & Sessions Judge
North-East District
Karkardooma, Delhi.
12. The District & Sessions Judge
Central District.
Rouse Avenue, DDU Marg,
New Delhi

13. The General Secretary
Supreme Court Bar Association
Supreme Court Compound, New Delhi
14. The General Secretary,
Delhi High Court Bar Association,
High Court Compound, New Delhi
15. The General Secretary,
District Court Bar Association,
Tis Hazari Courts, Delhi
16. The General Secretary,
New Delhi District Court Bar Association,
Patiala House, New Delhi.
17. The General Secretary,
Karkardooma Court Bar Association
Karkardooma, Delhi.
18. The General Secretary,
Rohini District Court Bar Association
Rohini Court, Delhi.
19. The General Secretary,
Dwarka District Court Bar Association
Dwarka Court, New Delhi.
20. The General Secretary,
Saket District Court Bar Association
Saket Court, New Delhi.
21. The General Secretary,
Central District Court,
Rouse Avenue, DDU Marg,
New Delhi.
22. The System Analyst,
Land & Building Department,
Govt. of NCT of Delhi,
B-Block, Vikas Bhawan, New Delhi
(to upload the Notice alongwith the application Form on the Department's
Website)


(AJAY KUMAR GAMBHIR)
DEPUTY SECRETARY (LEGAL)

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Self Attested Photograph

ANNEXURE-I

APPLICATION FOR APPOINTMENT AS STANDING COUNSEL FOR HIGH COURT(LAND ACQUISITION MATTERS) IN LAND & BUILDING DEPARTMENT

(5/1/22)

Application for High Court

1. Name (Block Letters) :
2. Address with Telephone Nos. if any :
(i) Residence (ii) Office :
(iii) Chamber :
(iv) Mobile No. (v) E-mail I.D. :
3. Date of Birth (attach proof) :
4. (a) Date of enrolment with Bar Council :
as an Advocate/Pleader etc. (attach proof) :
(b) Length of experience as on 01.01.2023: :
5. Field of experience in various Law Courts/ :
Tribunals (give brief resume) with :
Particular reference to the Land Acquisition :
case in which appeared before the court. :
6. Whether Income Tax payee. If so, :
please indicate since when (PAN No.) :
7. Whether the applicant has on the panel of the :
Union of India/State Govt./Corporation. :
If so, specify the period during :
which worked or since when working :
8. Any other information which the applicant :
may like to furnish (in brief) :
9. Details of testimonials & other documents :
attached with application :

Dated:

SIGNATURE